

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 1/TT/2023

Subject	Petition under Section 79(1)(c) & (d) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of tariff for the inter-state transmission lines of the Petitioner for 2015-16 to 2018-19.
Date of Hearing	29.5.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri Ramesh Babu V., Member
Petitioner	Haryana Vidyut Prasaran Nigam Limited
Respondents	Power Grid Corporation of India Limited & 3 others
Parties Present	Ms. Anisha Bhattacharya, Advocate, HVPNL Ms. Swapna Seshadri, Advocate, HPPTCL Ms. Shivani Verma, Advocate, HPPTCL Shri Amal Nair, Advocate, HPPTCL Shri Anand K Ganesan, Advocate, HPPTCL

Record of Proceedings

Order in the instant petition was reserved on 6.2.2024. However, the order could not be issued prior to Shri P K Singh, Member, who formed part of the coram, demitting the office. Accordingly, the matter is listed for hearing today.

2. Learned counsel for the Petitioner submitted that arguments have already been heard in the matter. Therefore, the Commission may accordingly pass the orders.
3. After the hearing, the Commission reserved an order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

